

Deposits for booking different Vehicles

2164. DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether car, scooter, vehicle and transport truck manufacturers have been allowed to take deposits of varying amounts from the prospective purchasers;

(b) if so, the name of each such manufacturing company and the total amount of deposit money of customers with each of them as on 30 June, 1982;

(c) the "Waiting List" position of each of the above Companies and the

expected time lag to get a vehicle, car or transport chassis from each;

(d) the purpose for which the deposit amount and the interest on it are being utilised; and

(e) whether Government would put some limit on the advance booking by these Companies to clear the waiting lists?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (d). Yes, Sir. Some manufacturers have been collecting deposits from intending customers. The details as reported by some of the manufacturers are given below:—

Name of the company

Deposit per vehicle

Total value of deposits collected

Name of the company	Deposit per vehicle	Total value of deposits collected
Telco	6000/-	42.00
Ashok Leyland	6000/-	14.00
Bajaj Auto (M-50 motor-cycle)	500/-	57.00
Bajaj Tempo	5000/-	8.00

(Rs./crores approx.)

M/s. Telco and M/s. Ashok Lelyland have reported that their vehicles are now readily available. The delivery period for the Matador vehicle of M/S Bajaj Tempo is reported to be between one and two years and the pending orders are approximately 16,250. In respect of the M-50 Motor-cycles, for which deposits have recently been collected by M/S. Bajaj Auto Limited, the Company has reported that priority numbers have not yet been allotted against the applications received. The delivery position will be known after the priority numbers are allotted.

The companies have intimated that these deposits are being used for their

business purposes including their working capital requirements.

(e) No such proposal is under consideration. Booking of orders is essentially determined by the number of intending customers.

Scheduled Areas

2165. SHRI BHEEKHABHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the areas declared as Scheduled Areas under various Constitutional (Scheduled Areas) Orders in various State;

(b) the number of districts and Tehsils covered in each State, State-wise;

(c) whether it is a fact that areas earlier declared as scheduled areas have now been included in Tribal Sub-Plan Areas by reducing sanctity of Scheduled areas;

(d) whether it is a fact that none of Departments or Ministries ever attempted to interpret underlining meaning of Constitutional safeguards and guarantees provided in the Indian Constitution;

(e) whether it is a fact that report of Dhebar Commission was shelved in the cold storage; and

(f) if not, the details of its implementation by Central Ministries/State Government and Union Territories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) and (b). The details of Scheduled Areas are given in the Statement laid on the Table of the House. [Placed in Library. See No. LT—4305/82].

(c) Most of the Scheduled Areas and Tribal sub-Plan Areas have been made coterminous in order to effect intensive and integrated tribal development. Such coterminality has enabled to take advantage of the Fifth Schedule of the Constitution.

(d) No, Sir.

The Government of India and State Governments have been undertaking measures as per the provisions in the Constitution, taking into account the safeguards and guarantees provided therein.

(e) No, Sir.

(f) The report of the Scheduled Areas and Scheduled Tribes Commission (Dhebar Commission) was submitted to the President on 30 October, 1961. A Conference of State Ministers in-charge of Welfare of Backward Classes was held on 26-27 July, 1962

primarily to discuss the recommendations of the Scheduled Areas and Scheduled Tribes Commission. As per the decisions taken, a number of the recommendations have been implemented over a period of time. Further, the strategy for tribal development itself under went a change during the Fifth Plan (1974—79) with the introduction of tribal sub-Plan approach. Various committees and commissions particularly the Commission for Scheduled Castes and Scheduled Tribes, the Commissioner for Scheduled Castes and Scheduled Tribes, the Parliamentary Committee on the Welfare of the Scheduled Castes and Scheduled Tribes and the Working Group on Tribal Development for the Sixth Plan have made recommendations in recent times having regard to the present day conditions. The policies and plans of tribal development continue to be oriented in the light of the pronouncements of these committees and commissions also.

Nomination of Directors in Public Sector Undertakings

2166. SHRI BHEEKHABHAI: Will the Minister SCIENCE AND TECHNOLOGY be pleased to state:

(a) the names of public sector Undertakings and their subsidiaries under the administrative control of the Department of Science & Technology on whose Boards non-official Directors/Part Times Directors are nominated;

(b) the date from which these Boards have been constituted and when their present term is expiring;

(c) whether it is a fact that no representation to SC&ST has been given for nomination as non-official Directors/Part-Time Directors on the Boards of these Undertakings; and

(d) if not, whether Government propose to issue necessary instructions to all Public Sector Undertakings and their subsidiaries to nominate at least one person belonging to SC & ST on all the Boards of these Undertakings as non-official Director/Part-Time Director?